

Pulses on Subsidised Rates in Super Bazar

3818. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether pulses are being sold on subsidised rates without prior approval of the Board of Directors in Super Bazar since November, 1998;

(b) if so, the reasons therefor;

(c) the loss suffered so far as a result thereof;

(d) whether an enquiry has been conducted in this regard;

(e) if so, the outcome thereof and the action taken against the responsible officials?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) and (b) According to the information furnished by Super Bazar, Delhi; they have not sold any pulses at subsidised rates in November, 1998. However, the prices of pulses in Super Bazar were reduced at the instance of the Govt. of NCT of Delhi.

(c) to (e) Since pulses were sold at reduced rates, the Super Bazar Delhi has requested the Govt. of NCT of Delhi for meeting the losses.

Srikrishna Commission Report

3819. SHRI SUSHIL KUMAR SHINDE:
SHRI RAMKRISHNA BABA PATIL:
DR. RAM CHANDRA DOME:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Maharashtra had made any reference to the Union Government with regard to Justice Srikrishna Commission report and the action taken report thereon;

(b) the situation arising from rejection of the said report by the Government of Maharashtra;

(c) if so, the norms for such reference; and

(d) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Government of Maharashtra had not made any reference to the Union Government with regard to the issues contained in the Srikrishna Commission Report and Action Taken Report thereon. However, they made references seeking assistance of Central Para-Military Forces and also forwarding copies of the Report and Action Taken Report.

(b) to (d) 'Public Order' and 'Police' are State subjects as per the constitution of India and therefore, maintenance of law and order, as well as the prevention of crime are primarily the responsibility of the State Governments.

[*Translation*]

Campaign against Consumer Courts

3820. SHRI RAMPAL UPADHYAY:
SHRI HARIBHAI CHAUDHARY:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether consumer movement is getting momentum with the assistance of consumer applications;

(b) if so, the details thereof;

(c) whether the attention of the Government has been drawn to the campaign being carried out by the vested interests against the consumerism and the utility of the consumer courts;

(d) if so, the details thereof; and

(e) the number of cases reported and the action taken against them during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) and (b) Consumer movement is gaining momentum as a result of the continuous efforts made by the Government, voluntary consumer organisations, consumer activists and others working in the field of consumer welfare. The Government has taken a number of steps for creating consumer awareness which include among others publicity through audio-visual/print media, encouraging voluntary consumer organisations/NGOs to propagate the message of consumer welfare in rural and urban areas as well as to make the consumers aware of their rights and responsibilities.

(c) No, Sir.

(d) and (e) does not arise.